

(3) Later on the strategy of training for the teachers and plan for its implementation in the districts may be prepared in a further workshop.

III. Non-Formal Education for drop-outs and out-of-school children between 6 to 14 age groups

(1) An All India Survey on availability of teaching/learning materials on different aspects of health and for exploring the possibility of getting financial aid and other support from Government may be undertaken by the CHEB.

(2) On the basis of the findings of the survey the gaps may be identified and filled.

(3) There is an urgent need to develop a National Policy on Health and Health Education and a comprehensive plan of health education for the masses with different books of education and socio-economic background.

(4) Efforts be made to make health education an integral part of both formal and non-formal education programmes at all levels.

(5) The existing component of health education in formal and non-formal education programmes be reviewed and made a part of the existing curriculum rather than an additional burden on the instructor/teacher.

(6) All formal and non-formal institutions of learning should develop as viable living community centres with health education being given prominence. In all district, State and national Zoological gardens and museums, there should be a section on health.

(7) The CHEB in collaboration with others may develop packages of health materials for use of workers.

(8) The CHEB may develop a long terms plan for preparation of health education materials and hold workshops in other States to which representatives from commercial advertising disciplines working for pharmaceutical firms may also be invited.

(9) The CHEB, SHEB's and known voluntary organisations should be provided financial and other assistance and distribution of health education material.

(10) Suitable training methodologies and mechanism be developed for proper use of the materials developed.

IV. Adult Education (Non-Formal)

(1) Review of the available material which are already tried for teaching/learning purposes may be done.

(2) Simple methods and low-cost technology should be developed with locally available resources.

(3) Pre-testing be done through field trials of such selected prototypes for the (i) Trainers of functionaries, (ii) Teachers of adult illiterates (iii) Adult Learners and neo-literates.

(4) A long term workshop needs to be arranged by the CHEB with the help of the selected locally available multi-disciplinary team.

(5) While developing these teaching aids, attention should be paid to the preparation of soft ware for the mass-media, specially the 'Radio' and the 'T. V.'

Reservation policy of Railways

3517. SHRI T. M. SAWANT: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Supreme Court have dismissed the writ petition of the Soshit Karamchari Sangh on Nov-

ember 14th, 1980 challenging the reservation policy of the Railway in favour of Scheduled Caste and Scheduled Tribes and Government also;

(b) if so, whether instructions have been issued to the Zonal Railways, Production units etc. for the implementation of the 40 Point Roster in respect of selection and non-selection posts in all categories; and

(c) what steps are being taken to wipe out the shortfall and to keep the 40 Point roster upto date from 15th October, 1979 to 14th November, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) and (c). The judgement of the Supreme Court is being scrutinised in consultation with the Legal Cell in this Ministry and necessary instructions will be issued to the Railway Administrations and Production Units in due course.

Supreme Court Judgement

3518. SHRI T. M. SAWAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Supreme Court have given the judgement in Akhil Bhartiya Soshit Karamchhari Sangh v/s Union of India (Ministry of Railway) challenging the Reservation policy in favour of Scheduled Castes and Scheduled Tribes in Railway Service in favour of Government;

(b) if so, whether the said supreme court judgement applies to all cases filed against the Railway administration in various High Court and Supreme Court;

(c) if not, how many cases are still pending before various High Court and Supreme Court; and

(d) what immediate steps the Ministry of Railways propose to get the

stay vacated where stay orders have been obtained and what action the Ministry of Railways propose to take cases heard finally?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) About 200.

(d) The Government Advocates in the Supreme Court/High Courts are being suitably instructed.

स्वयं रोजगार में लगे कर्मचारियों की सहकारी समितियां

3519. श्रीमती ऊषा वर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) लाइसेंसित कुलियों और बेंडरों जैसे स्वयं रोजगार में लगे कर्मचारियों की सहकारी समितियों की संख्या कितनी है जिन्हें ढुला-ढुलाई और कैंटीन सेवा के लिए ठेके दिए गए हैं, उन स्टेशनों के नाम तथा जगहों के नाम क्या हैं जहां इस प्रकार के ठेके दिए गए हैं; और

(ख) स्वयं रोजगार में लगे बेंडरों अथवा सहकारी समितियों को गैर-सरकारी ठेकेदारों के स्थान पर प्राथमिकता के आधार पर दिए गए ठेकों को शासित करने वाले नियम क्या हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।